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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-548/ND/2018

In the matter of :

JMS Steel & Power Corporation

.. PETITIONER

Vs.

Mapple Realcon (P) Ltd

. . RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 18.7.2018

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Ms. Amal Merin Kurian, Advocate for Op. Cr.

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Perusal of the documents shows that an Affidavit under Section 9 (3) (b) of IBC, 2016 has not been filed. Ld. Counsel for the petitioner is directed to file an affidavit under Section 9 (3) (b) giving full particulars about the receipt or non-payment of the defaulted amount as well as ~~about~~ notice of dispute, if any, and also to establish the issue of notice of default under Section 8 along with date of its service upon the Corporate Debtor at its registered office. Let the compliances be done within a period of one week from today. D

Post the matter on 23.8.2018.

-Sd/-

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

-Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit